Crime against Women

- 2435. DR. M.N. DAS: will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Government are aware of the increasing trends in bride-burning, dowry-torture and dowry-deaths during the last few decades; and
- (b) if so, whether Government propose to take stem measures to put down this abominable social evil?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) The information is being collected and will be laid on the Table of the House.

Status of Dr. Ambedkar National Public Library Project

- 2436. SHRI R.N. ARYA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether it is a fact that Government have released an amount of Rs. 5.5. crore during 1992-93 to the project of Dr. Ambedkar National Public Library on Janpath, New Delhi, besides allotting about four acres of land on Janpath, New Delhi for this Project during April, 1994;
- (b) if so, the action taken to take physical possession of the land allotted and utilization of funds released for this Project;
 - (c) if not, the reasons for the same; and
 - (d) the present status of this Library Project?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (d) The Government of India released an amount of Rs. 5.50 crores for setting up of Dr. B.R. Ambedkar National Public Library. Ministry of Urban Development allotted envelopes no. 6 and 7, which included Bungalow No. 13, 15, 17, 19

and 21 Janpath, New Delhi on Raisina Road institutional area to the Ministry of Welfare (now Ministry of Social Justice and Empowerment). Out of 5 bungalows allotted, physical possession of the bungalow no. 21, Janpath was taken over in October, 1997 and 15, Janpath in May, 2000. Efforts are being made to taken physical possession of the remaining bungalows and start the Library Project.

Act for Effective Implementation of Provisions of Articles 15(4) and 16(4)

- 2437. SHRI R.N. ARYA: WiU the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether it is a fact that Government had initiated action to bring about an Act of Parliament for effective implementation of the provisions of Articles 15(4) and 16(4) in the year 1993, as recommended by Dr. Ambedkar Birth Centenary Celebrations Committee;
 - (b) if so, the progress achieved in this regard since 1993;
 - (c) the status of the said Reservation Bill as of now; and
- (d) the reasons for delay in implementation of the said recommendation, if the said Bill has not yet been enacted as law?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): $_k$ (a) to (d) The information is being collected and will be laid on the Table of the House.

Newsitem "Chiplun YethU 48 Veth Blgaranchl Muktata"

2438. SHRI SATISH PRADHAN: WiU the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government's attention has been* drawn to the newsitem captioned "Chiplum yethil 48 veth bigaranchi muktata" which appeared in the Marathi daily Maharashtra Times-, dated 8th July, 2000; and